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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

Co. Appeal No. 2/58,59/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.03.2017**

Name of the Company: Sunil Setin
V/s.
Symphony Ltd. & Ors.

Section of the Companies Act: Section 58, 59 of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	RAHUL SAHASRABUDDHE	PCS	Petitioner	R. Sahasrabuddhe
2.	Mrs. Vaibhavi Nanavati	Advocate	Respondent No. 1	V. D. Nanavati
3.	Ms. Prachiti Shah	Advocate	5 and 6	B.


ORDER

Learned PCS Mr. Rahul Sahasrabuddhe present for petitioner. Learned Advocate Mrs. Vaibhavi Nanavati with Learned Advocate Ms. Prachiti Shah present for Respondents no. 1, 5 and 6.

Reply filed by Respondents.

At request of Learned PCS for Petitioner to file rejoinder within two weeks serving a copy in advance to the Respondents.

List the matter on 20.04.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 28th day of March, 2017.